

he will file his RA within next two days. Since, the learned counsel for the respondents is adjournment slip, the mater may be listed on 2.9.2011.


Member(A)

vidya

① 02.09.2011

O.A. No.260/2011

Hon'ble Justice Shri Alok Kumar Singh, M(J)

Sri Praveen Kumar for applicant

Sri S. Verma for respondents says that previous order dated 19.8.2011 could not be communicated to him because he was on adjournment list. Therefore, he prays for and is granted two weeks time to file C.A.

R.A. may be filed within a week thereafter. List on 30.9.2011. On the request of the learned counsel for applicant, it is also directed that respondents may produce the record regarding the transfer in question before the next date.


Member (J)

HLS/-

30.9.2011

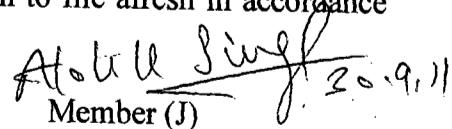
O.A. No.260/2011

Hon'ble Justice Shri Alok Kumar Singh, M(J)

Sri Praveen Kumar for applicant

Sri S. Verma for respondents

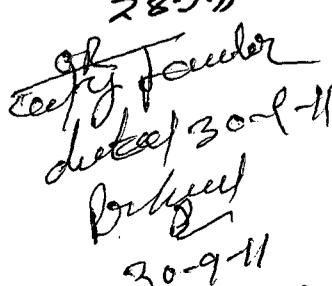
M.P. No.2492/2011: This is an application for withdrawal of the case, supported by an affidavit saying that though he was transferred vide impugned order on flimsy ground but on account of certain developments, which have taken place in the Department, he has moved this withdrawal application with liberty to file afresh. There is no objection from the other side. In view of the above, application is allowed. O.A. is permitted to be withdrawn with permission to file afresh in accordance with rules. No order as to cost.


Member (J)

HLS

O.R.
C.A. not
filed.
V.M.
30.8.11

O.R.
M.P. No. 2492/11
application for
withdrawal of
the case has
been filed by
counsel for
applicant.
V.M.
28.9.11


Member(A)
dated 30-9-11
for filed
30-9-11